

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8256 of 2021**

Afsar Ali **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Vikash Kumar, Advocate
For the State : Mr. Ravi Prakash, Spl. P.P.

02/08.09.2021 Heard Mr. Vikash Kumar, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Adityapur P.S. Case No. 196 of 2020, corresponding to N.D.P.S. Case No. 05 of 2021.

The house of Bismilla was searched and 'Brown Sugar', cash of Rs. 1,36,715/-, Weighing Machine etc. were recovered.

The petitioner appears to have been implicated on the confession of Bismilla. The petitioner however has several criminal antecedent and two cases have been registered under the N.D.P.S. Act excluding the present case and on such consideration, I am not inclined to grant bail to the petitioner, which stands rejected at this stage.

(R. Mukhopadhyay, J.)